

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 703 & 702 OF 2019 IN
DFR No. 4243 of 2018**

Dated: 7th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Maharashtra Veej Grahak Sangathana Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Soumik Ghosal
Mr. Gaurav Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

Mr. Anup Jain for R-2

ORDER

IA NO. 703 OF 2018

(Appl. for condonation of delay in refiling)

We have heard learned counsel for the applicant/appellant and learned counsel for the Respondent Nos. 1 and 2.

For the reasons set out in the application, delay of 132 days in re-filing the appeal is condoned. IA is allowed and disposed of accordingly.

**IA No. 702 of 2019 IN
DFR No. 4243 of 2018**

Issue notice to the Respondents on IA No.702 of 2019 (delay in filing the appeal) and DFR No.4243 of 2018 returnable on 29.07.2019. Dasti, in addition, is permitted.

List the matter on **29.07.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

pr/vt